

CC No. 345/2019
State Vs. Bhanu Kanwariya
FIR No. 249/2014
PS Mayur Vihar

04.07.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl.Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020 Order No.16/DHC/2020 dated 13.06.2020 and; No.22/DHC/2020 Dated: 29.06.2020.

Present : None.

This matter was proposed to be taken up through Video Conferencing and a notice for giving consent was sent to the lawyer of the accused, Ld. Prosecutor and the Investigating Officer as the matter was at the stage of charge. The notice required the Counsels and the IOs to give consent for hearing of this matter through VC.

It is informed by the ahlmad of this Court Mr. Amandeep Singh that e-mail seeking consent was sent to the Counsel for accused

दिवाण
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Bhanu Kanwariya way back on 24.06.2020 but he did not reply till 9.30 AM today and also he did not pick up his mobile phone no. 8700984307.

Ld. Prosecutor and Investigating Officer are stated to have given their consent for video conferencing.

It is now informed that the Counsel for accused has sent a reply at 9.39 AM today that he is unable to address arguments through Video Conferencing and he would want to argue the matter physically as and when the Court reopens.

In such circumstances, when the Counsel for accused has not consented for Video Conferencing, this matter cannot be heard through VC and will have to wait for hearing physically as and when Court resumes as per the dates fixed en-bloc in terms of directions of Hon'ble Delhi High Court and Ld. District Judge, from time to time.

The matter is adjourned en-bloc for 05.08.2020.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.


04/07/2020

(Dig Vinay Singh)

Spl. Judge (PC Act) ACB-02

Rouse Avenue Courts, New Delhi

DIG VINAY SINGH 04.07.2020

विशेष न्यायाधीश (पीसीएक्ट) एसीबी-02

Special Judge (PC Act) ACB-02

कमरा नं. 201, ग्लोबल

Room No. 201, Ind F

राऊस एवेन्यू न्यायालय

Rouse Avenue Court Complex

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New Delhi